

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-94/2020**

Mr. Suresh Palkar ... Petitioner

Versus

The State of Goa and Ors. ... Respondents

Mr. Suresh Palkar, Petitioner in person.

Mr. M. Salkar, Government Advocate for Respondent No.1.

Mr. D. Lawande and Mr. P. Dangui, Advocates for Respondent No.2.

**AND****LD-VC-CW-96/2020**

Mr. Arthuro C. D'Souza ... Petitioner

Versus

State of Goa and Ors. ... Respondents

Mr. Nigel da Costa Frias, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General along with Ms. A. Kamat, Addl.  
Government Advocate for the State.

Mr. D. Lawande and Mr. P. Dangui, Advocates for Respondent No.4.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 21<sup>st</sup> July, 2020

**P. C.:**

Heard Mr. Suresh Palkar, the convener of Goenkar Against Marina (Ahoy) at Nauxi, Bambolim, which is the petitioner in

LD-VC-CW-94/2020 and Mr. Nigel da Costa Frias, the learned counsel for the petitioner in LD-VC-CW-96/2020.

2. The main relief in both these petitions was the postponement of the Environmental Public Hearing which was scheduled to be held on 26.07.2020.

3. The learned Advocate General makes a statement that the District Magistrate of North Goa has already made an order on 17.07.2020 for postponement of the said Environmental Public Hearing which was scheduled to be held on 26.07.2020 on account of exigencies. The order states that the new dates will be intimated later.

4. Mr. Lawande, the learned counsel for the Goa State Pollution Control Board (GSPCB) states that the Board may now be exempted from filing any response in pursuance of our Order dated 17.07.2020 since, the Environmental Public Hearing stands postponed in terms of the District Magistrate's Order.

5. According to us, the grievance of the petitioners stands substantially redressed with the Order made by the District Magistrate of North Goa, a copy of which, is placed on record before this Court. Again, in view of this Order, there is no necessity for the GSPCB to file an affidavit in the matter.

6. Since, the reliefs prayed for in these petitions stand worked out by the District Magistrate's Order, we dispose of both these petitions.

7. There shall be no order as to costs.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

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